

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21148 of 2016

(Arising out of Order-in-Original No.BLR-EXCUS-003-COM-54-15-16
dated 29.03.2016 passed by the Commissioner of Central Excise,
Bangalore.)

**Viteos Capital Market Services
Limited**

No.43, Electronics City Phase-I,
Hosur Road,
Bangalore – 560 100.

Appellant(s)

VERSUS

The Commissioner of Central Excise

Bangalore-III Commissionerate,
6th Floor, C.R. Building,
P.O. Box No.5400, Queens Road,
Bangalore – 560 001.

Respondent(s)

APPEARANCE:

Shri Harish, Chartered Accountant for the Appellant.

Shri Vinod Kumar Garhwal, Superintendent (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

FINAL ORDER NO. 22018 /2025

DATE OF HEARING: 17.12.2025

DATE OF DECISION: 17.12.2025

PER: R. BHAGYA DEVI

The learned Chartered Accountant for the Appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued

by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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